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NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/41/2017
IN
PETITION NUMBER : TCP/205/ (IB)/2017
NAME OF THE PETITIONER(S) : BRASHER BOOT COMPANY LTD
NAME OF THE RESPONDENT(S) : FORWARD SHOES INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1 THIRIYAMBAK
KANNAN

Counsel for
R 2 & 3

[Signature]

2 Kantha Surana

Resolution Professional

[Signature]

3 TK BHASKAR
VIKRAM P JAIN
SHEWETHA VASUDEVAN

Counsel for
1st Respondent/
Operational
creditor

[Signature]

CA/41/2017
in
TCP/205/IB/2017

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ORDER

Both the Counsels have made the final submissions in CA/41/IB/2017, filed in TCP/205/IB/2017. The Counsel for the Applicant filed a memo to withdraw the C.A. that has been opposed by the Counsel for the Respondent/Operational Creditor. The C.A. has been filed to seek leave to include M/s. Conceria Virginia Chennai Private Ltd. and M/s. Forward Leather Company in the Resolution Plan proposed to be filed. However, no resolution plan has been filed for approval of this Adjudicating Authority. Therefore, the C.A. is premature and stands dismissed. However, the prayer pertaining to the extension of the time period of CIRP survives to which the Counsel for the Respondent/Operational Creditor wants to file reply. The reply may file within two days. Matter is posted for arguments. Put up on **08.01.2018 at 10.30 A.M.**

-ed-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk